

Banspani line from Jakhapura to Daitari is in progress. It is not proposed to consider conversion of Naupada-Gunupur narrow gauge line into broad gauge at present due to constraint of resources.

The list of new lines and conversion projects to be included in the Sixth Plan has not yet been finalised.

Demand for halt of Nava Jeevan Express at Raichur

4758. SHRI RAJSHEKHAR KOLUR : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that there has been a demand from a wide section of the people to provide a halt of Nava Jeevan Express at Raichur Railway Station in Karnataka ;

(b) if so, whether a decision has been taken to provide a halt; and

(c) if not, the reasons for such decision?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes, several representations have been received.

(b) and (c) 145/146 Ahmedabad-Madras Nava Jeevan Express provides fast service between these two cities. Provision of additional stoppages will slow down the train to the inconvenience of through passengers who have been representing for reduction in journey time.

Pilferage on Railways

4759. SHRI MADHAVRAO SCINDIA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that during the financial year 1977-78, the pilferage on Indian Railways was more than what it was in the previous years ;

(b) if so, comparative figures for the last three years ;

(c) whether as a result the railways had to pay a huge sum in the form of compensation; and

(d) if so, total amount paid during the last three years separately ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) to (d) . The cases of pilferage during 1977-78 were 82,926 as compared to 86,985 during 1976-77, i.e. a decrease of 4,059.

The statistics of the number of cases and the amount of compensation paid in these cases of pilferage during the last three years are :

Year	Number of cases of pilferage	Amount of compensation paid
		(in crores of rupees)
1975-76.	1,56,181	7.22
1976-77.	86,985	5.46
1977-78.	82,926	5.47

Procurement of Oxytetracycline by M/s. Pfizer from I.D.P.L

4760. SHRI BALWANT SINGH RAMOOWALIA : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Unstarred Question No. 1275 regarding manufacture of Oxytetracycline by M/s. Pfizer dated 25th July, 1978 and state :

(a) was the entitlement and actual release of Oxytetracycline effected in favour of M/s. Pfizer on the basis of policy parameters as indicated in reply to the said question ;

(b) how M/s. Pfizer were entitled for release of Oxytetracycline from IDPL when they themselves are licensed to produce this drug ; and

(c) whether M/s. Pfizer are still procuring Oxytetracycline from IDPL and if so, quantity supplied by IDPL during current year to M/s. Pfizer and whether IDPL have met the demand of other users of Oxytetracycline in full before supplying to Pfizer, under what provisions of policy these supplies have been effected ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA) :

(a) Upto the year 1976-77, the releases of Oxytetracycline were made by IDPL as per demand received from various units because this drug was banned for import upto that year.

Oxytetracycline was canalised for the first time in 1977-78. M/s. Pfizer were entitled to a release of more than 20 tonnes during 1977-78, both in terms of the old policy regarding supply of canalised raw

materials and the revised policy announced in October, 1977, but they were actually supplied a quantity of 5.00 tonnes by IDPL.

(b) There are no guidelines or instructions that drug manufacturing units licensed for production of a particular bulk drug are debarred from obtaining supplies thereof from other manufacturers/suppliers' of the same drug.

(c) Yes, Sir. Oxytetracycline has been decanalised and put on the banned list for the year 1978-79. For 1978-79, M/s. Pfizer registered a total quantity of 27 tonnes with IDPL with delivery schedule of 9 tonnes in the first quarter and 6 tonnes in each of the remaining three quarters. While IDPL have so far released a quantity of 15 tonnes of Oxytetracycline to M/s. Pfizer against the delivery schedule for the first two quarters., they have met the demand from other units also in full.

पूर्वोत्तर रेलवे से मान्यता प्राप्त संघ

4761. श्री हुकम शम्भू कच्छवाय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय पूर्वोत्तर रेलवे में मान्यता प्राप्त संघ का नाम क्या है ;

(ख) क्या किसी संघ ने मान्यता के लिए अपने दावे को प्राथमिकता दी है; और

(ग) यदि हाँ, तो उसका नाम क्या है और इसे तदनुसार मान्यता न देने के क्या कारण हैं ?

रेल मंत्रालय के राज्य मंत्री (श्री शिव नारायण) :
(क) इस समय पूर्वोत्तर रेलवे पर निम्नलिखित दो यूनियनों को मान्यता मिली हुई है :—

(i) एन 0 ई 0 रेलवे मजदूर यूनियन— यह साल इन्डिया रेलवे मैन्स फेडरेशन के साथ सम्बद्ध है।

(ii) एन 0 ई 0 रेलवे एम्प्लाइड यूनियन (पूर्वोत्तर रेलवे कर्मचारी संघ) — यह मेजानल फेडरेशन आफ इण्डियन रेलवे मेन के साथ सम्बद्ध है।

(ख) और (ग) पूर्वोत्तर रेलवे श्रमिक संघ, जोकि एक मान्यता रहित यूनियन है, ने पूर्वोत्तर रेलवे के महाप्रबन्धक को एक पत्र लिखा है जिसमें मान्यता प्रदान किये जाने का अनुरोध किया गया है।

मई 1977 में हुए त्रिपक्षीय मजदूर सम्मेलन के बाद श्रम मंत्रालय ने एक त्रिपक्षीय समिति स्थापित की थी जो अन्य बातों के साथ-साथ यूनियनों को मान्यता प्रदान करने के मानचर्चों के बारे में सिफारिशें करेगी। सरकार नये औद्योगिक सम्बन्धों के बिल के बारे में उनकी रिपोर्ट पर विचार

कर रही है। जब तक इस सम्बन्ध में घोषणाएँ बाने वाली सामान्य नीति पर निर्णय नहीं लिया जाता, तब तक रेल प्रबन्धकों द्वारा किसी नई यूनियन को मान्यता प्रदान नहीं की जा रही।

Progress of complete take over of Swadeshi Cotton Mills

4762. SHRI MOHAN LAL PIPIL : Will the minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to reply given to Starred Question No. 761 on 18th April, 1978 regarding Swadeshi Cotton Mills and state :

(a) the progress so far made by the National Textile Corporation in taking over complete management of Swadeshi Cotton Mills Company Ltd., Kanpur and its 5 units alongwith assets investments share, land, subsidiary company owning two sugar units etc; and

(b) why not other civil and criminal action/proceedings are taken against erring erstwhile management ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) Possession of six textile undertakings of Swadeshi Cotton Mills Company Limited, Kanpur, was taken by the National Textile Corporation Limited immediately after the issue of the Notification dated 13-4-1978 in terms of Section 18AA of the Industries (Development & Regulation) Act, 1951. The question of take-over of other industries of the Company did not arise since such take-over would not have merited action under the said Act. Meanwhile, in terms of the arrangements approved by the Delhi High Court, National Textile Corporation is also in possession of certain portions of the premises of the Company.

(b) The Ministry of Industry which is concerned in the matter has informed that there is no move for any such action. As for as this Department is concerned, action under section 408 of the Companies Act, 1956 had already been taken but the matter is subjudice.

Representation from Sangli Municipal Council

4763. SHRI ANNASAHEB GOT KHINDE : Will the Minister of RAILWAYS be pleased to state :

(a) whether at the time of his visit on the 15th June, 1978, to Sangli, Maharashtra State, the President of the Sangli Municipal Council had made some representation to him regarding the amount of more than Rs. 13 lakhs paid by the said